FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

APL METALS LIMITED - IN CIRP

Operating in production of Refined Lead, Lead Alloys, Lead Oxide etc at
(1) BT Road Factory situated at 260, B.T. Road, Sukchar, Sodepur, North 24 Parganas, WB – 700115
(2) Panskura Factory situated at Mouza : Kanakpur, PO Naranda, Panskura, Purba Midnapur -721139, WB and land adjacent to such factory lying in Mouza : Mahatpur & Uttar Mechhogram, Panskura, Purba Midnapur 721139, WB
(3) Malwan Factory situated at Plot No. B4, B5 UPSIDC, Industrial Area, Malwan, Fatehpur, Pin 212664, Uttar Pradesh

(Under Sub-Regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/LLP No.	**APL Metals Limited** **CIN: L24224WB1948PLC017455** **PAN : AACCA4246P**
2.	Address of the registered office	17, Lake Terrace, PS : Sarovar and PO: Sarat Bose Road, Lake Market, Kolkata - 700029, West Bengal.
3.	URL of website	**www.apl-ibc.com**
4.	Details of place where majority of fixed assets are located	1) BT Road Factory situated at 260, B.T. Road, Sukchar, Sodepur, North 24 Parganas, WB - 700115. 2) Panskura Factory situated at Mouza: Kanakpur, PO Naranda, Panskura, Purba Midnapur - 721139, WB and land adjacent thereto in Mouza: Mahatpur, Uttar Mechhogram, Panskura, WB. 3) Malwan Factory situated at Plot No. B4, B5 UPSIDC, Industrial Area, Malwan, Fatehpur, Pin 212664, Uttar Pradesh.
5.	Installed capacity of main products / services	The manufacturing units have an aggregate installed capacity of 127,730 metric tonnes per annum
6.	Quantity and value of main products / services sold in last financial year	As per last Audited Financial Statement for FY 2024-25, the revenue from operations is INR 12,254.76 lacs.
7.	Number of Employees / Workmen	As per data retrieved from EPFO web portal, the nos. of employees / workers engaged with the CD at different factory locations are as follows - 1) BT Road Factory, WB : 9 nos. as of June, 2024 2) Panskura Factory, WB : 208 nos. as of June, 2024 3) Malwan Factory, UP : 28 nos. as of April, 2024
8.	Further details including last available financial statements (with schedule) of two years, list of creditors are available at URL:	The Detailed Invitation for EOI containing the relevant dates; Audited Financial Statements and List of Creditors, can be downloaded from website **www.apl-ibc.com** The List of Creditors can also be obtained from IBBI webportal **(www.ibbi.gov.in).**
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15.	Last date for submission of resolution plans	For Option II – Asset Cluster 1 and/or 2 and/or 3: **22.10.2026** For Option II – Asset Cluster 4 : **06.11.2026** For Option I – Corporate Debtor as a Whole : **06.11.2026**
16.	Process email id to submit Expression of Interest	**apl.ibc1@gmail.com**
17.	Details of the corporate debtor's registration status as MSME	CD is registered as 'Medium Enterprise' bearing Udyam Registration Number UDYAM-WB-10-0201424, as per the certificate dated 06.04.2026,

Kolkata, the 8th day of August, 2026 **Sd/-**

CA Santanu Brahma
Resolution Professional of APL Metals Limited (in CIRP)
IBBI Regn. No.: IBBI/IPA-001/IP-P-01482/2018-2019/12251 (AFA valid till 31.12.2026)
AH-276, Salt Lake, Sector II, Kolkata 700091, West Bengal
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7.	Number of Employees / Workmen	As per data retrieved from EPFO web portal, the nos. of employees / workers engaged with the CD at different factory locations are as follows - 1) BT Road Factory, WB : 9 nos. as of June, 2024 2) Panskura Factory, WB : 208 nos. as of June, 2024 3) Malwan Factory, UP : 28 nos. as of April, 2024
8.	Further details including last available financial statements (with schedule) of two years, list of creditors are available at URL:	The Detailed Invitation for EOI containing the relevant dates; Audited Financial Statements and List of Creditors, can be downloaded from website **www.apl-ibc.com** The List of Creditors can also be obtained from IBBI webportal **(www.ibbi.gov.in).**
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16.	Process email id to submit Expression of Interest	**apl.ibc1@gmail.com**
17.	Details of the corporate debtor's registration status as MSME	CD is registered as 'Medium Enterprise' bearing Udyam Registration Number UDYAM-WB-10-0201424, as per the certificate dated 06.04.2026,

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Sd/-
CA Santanu Brahma
Resolution Professional of APL Metals Limited (in CIRP)
IBBI Regn. No.: IBBI/IPA-001/IP-P-01482/2018-2019/12251 (AFA valid till 31.12.2026)
AH-276, Salt Lake, Sector II, Kolkata 700091, West Bengal
for APL Metals Ltd.

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

APL METALS LIMITED - IN CIRP

Operating in production of Refined Lead, Lead Alloys, Lead Oxide etc at
(1) BT Road Factory situated at 260, B.T. Road, Sukchar, Sodepur, North 24 Parganas, WB – 700115
(2) Panskura Factory situated at Mouza : Kanakpur, PO Naranda, Panskura, Purba Midnapur -721139, WB and land adjacent to such factory lying in Mouza : Mahatpur & Uttar Mechhogram, Panskura, Purba Midnapur 721139, WB
(3) Malwan Factory situated at Plot No. B4, B5 UPSIDC, Industrial Area, Malwan, Fatehpur, Pin 212664, Uttar Pradesh

(Under Sub-Regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/LLP No.	**APL Metals Limited** **CIN: L24224WB1948PLC017455** **PAN : AACCA4246P**
2.	Address of the registered office	17, Lake Terrace, PS : Sarovar and PO: Sarat Bose Road, Lake Market, Kolkata - 700029, West Bengal.
3.	URL of website	**www.apl-ibc.com**
4.	Details of place where majority of fixed assets are located	1) BT Road Factory situated at 260, B.T. Road, Sukchar, Sodepur, North 24 Parganas, WB - 700115. 2) Panskura Factory situated at Mouza: Kanakpur, PO Naranda, Panskura, Purba Midnapur - 721139, WB and land adjacent thereto in Mouza: Mahatpur, Uttar Mechhogram, Panskura, WB. 3) Malwan Factory situated at Plot No. B4, B5 UPSIDC, Industrial Area, Malwan, Fatehpur, Pin 212664, Uttar Pradesh.
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6.	Quantity and value of main products / services sold in last financial year	As per last Audited Financial Statement for FY 2024-25, the revenue from operations is INR 12,254.76 lacs.
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(3) Malwan Factory situated at Plot No. B4, B5 UPSIDC, Industrial Area, Malwan, Fatehpur, Pin 212664, Uttar Pradesh

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Resolution Professional of APL Metals Limited (in CIRP)
IBBI Regn. No.: IBBI/IPA-001/IP-P-01482/2018-2019/12251 (AFA valid till 31.12.2026)
AH-276, Salt Lake, Sector II, Kolkata 700091, West Bengal
for APL Metals Ltd.

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

APL METALS LIMITED - IN CIRP

Operating in production of Refined Lead, Lead Alloys, Lead Oxide etc at
(1) BT Road Factory situated at 260, B.T. Road, Sukchar, Sodepur, North 24 Parganas, WB – 700115
(2) Panskura Factory situated at Mouza : Kanakpur, PO Naranda, Panskura, Purba Midnapur -721139, WB and land adjacent to such factory lying in Mouza : Mahatpur & Uttar Mechhogram, Panskura, Purba Midnapur 721139, WB
(3) Malwan Factory situated at Plot No. B4, B5 UPSIDC, Industrial Area, Malwan, Fatehpur, Pin 212664, Uttar Pradesh

(Under Sub-Regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/LLP No.	**APL Metals Limited** **CIN: L24224WB1948PLC017455** **PAN : AACCA4246P**
2.	Address of the registered office	17, Lake Terrace, PS : Sarovar and PO: Sarat Bose Road, Lake Market, Kolkata - 700029, West Bengal.
3.	URL of website	**www.apl-ibc.com**
4.	Details of place where majority of fixed assets are located	1) BT Road Factory situated at 260, B.T. Road, Sukchar, Sodepur, North 24 Parganas, WB - 700115. 2) Panskura Factory situated at Mouza: Kanakpur, PO Naranda, Panskura, Purba Midnapur - 721139, WB and land adjacent thereto in Mouza: Mahatpur, Uttar Mechhogram, Panskura, WB. 3) Malwan Factory situated at Plot No. B4, B5 UPSIDC, Industrial Area, Malwan, Fatehpur, Pin 212664, Uttar Pradesh.
5.	Installed capacity of main products / services	The manufacturing units have an aggregate installed capacity of 127,730 metric tonnes per annum
6.	Quantity and value of main products / services sold in last financial year	As per last Audited Financial Statement for FY 2024-25, the revenue from operations is INR 12,254.76 lacs.
7.	Number of Employees / Workmen	As per data retrieved from EPFO web portal, the nos. of employees / workers engaged with the CD at different factory locations are as follows - 1) BT Road Factory, WB : 9 nos. as of June, 2024 2) Panskura Factory, WB : 208 nos. as of June, 2024 3) Malwan Factory, UP : 28 nos. as of April, 2024
8.	Further details including last available financial statements (with schedule) of two years, list of creditors are available at URL:	The Detailed Invitation for EOI containing the relevant dates; Audited Financial Statements and List of Creditors, can be downloaded from website **www.apl-ibc.com** The List of Creditors can also be obtained from IBBI webportal **(www.ibbi.gov.in).**
9.	Eligibility for resolution applicants under section 25(2)(h) of the code is available at URL:	Eligibility Criteria is included in the 'Detailed Invitation for EOI' document which can be downloaded from website at **www.apl-ibc.com**
10.	Last date for receipt of expression of interest	24.08.2026
11.	Date of issue of provisional list of prospective resolution applicants	02.09.2026
12.	Last date for submission of objections to provisional list	07.09.2026
13.	Date of issue of final list of prospective resolution applicants	17.09.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	22.09.2026
15.	Last date for submission of resolution plans	For Option II – Asset Cluster 1 and/or 2 and/or 3: **22.10.2026** For Option II – Asset Cluster 4 : **06.11.2026** For Option I – Corporate Debtor as a Whole : **06.11.2026**
16.	Process email id to submit Expression of Interest	**apl.ibc1@gmail.com**
17.	Details of the corporate debtor's registration status as MSME	CD is registered as 'Medium Enterprise' bearing Udyam Registration Number UDYAM-WB-10-0201424, as per the certificate dated 06.04.2026,

Kolkata, the 8th day of August, 2026

Sd/-
CA Santanu Brahma
Resolution Professional of APL Metals Limited (in CIRP)
IBBI Regn. No.: IBBI/IPA-001/IP-P-01482/2018-2019/12251 (AFA valid till 31.12.2026)
AH-276, Salt Lake, Sector II, Kolkata 700091, West Bengal
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(3) Malwan Factory situated at Plot No. B4, B5 UPSIDC, Industrial Area, Malwan, Fatehpur, Pin 212664, Uttar Pradesh

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Sd/-
CA Santanu Brahma
Resolution Professional of APL Metals Limited (in CIRP)
IBBI Regn. No.: IBBI/IPA-001/IP-P-01482/2018-2019/12251 (AFA valid till 31.12.2026)
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Kolkata, the 8th day of August, 2026

Sd/-
CA Santanu Brahma
Resolution Professional of APL Metals Limited (in CIRP)
IBBI Regn. No.: IBBI/IPA-001/IP-P-01482/2018-2019/12251 (AFA valid till 31.12.2026)
AH-276, Salt Lake, Sector II, Kolkata 700091, West Bengal
for APL Metals Ltd.

apl-ibc.com

All Bookmarks

APL METALS LIMITED - IN CIRP
(Formerly known as Associated Pigments Limited)
CIN: L24224WB1948PLC017455

Home Information Orders Downloads Contact

Before the Hon'ble National Company Law Tribunal (NCLT), Kolkata
Case Reference: CP (IB) No. 161 / KB / 2025

APL METALS LIMITED - IN CIRP

FORM G
DETAILED INVITATION FOR EXPRESSION OF INTEREST (EOI)

https://apl-ibc.com/#informations

THANK YOU !!!

CA Santanu Brahma
Resolution Professional of APL Metals Limited
IBBI Regn. No.: IBBI/IPA-01/IP-P01482/2018-19/12251 (Valid till 31.12.2026)

DETAILED INVITATION FOR EXPRESSION OF INTEREST FOR SUBMISSION OF RESOLUTION PLAN

Dated 08.08.2026

(in respect of FORM G published on 08.08.2026)

In the CIRP matters of

APL METALS LIMITED

Case Ref.: CP(IB) No. 161/KB/2025 with Hon'ble NCLT, Kolkata Bench

Corporate Identification Number (CIN): L24224WB1948PLC017455

Regd. Add.: 17, Lake Terrace, PS: Sarovar and PO: Sarat Bose Road, Lake Market, Kolkata - 700029, West Bengal

Website: www.apl-ibc.com

(*Users are requested to periodically visit the mentioned website for updated information*)

Issued by:

CA Santanu Brahma

IBBI Registration No. IBBI/IPA-001/IP-P01482/2018-2019/12251 (AFA Valid till 31.12.2026)

Resolution Professional of APL Metals Limited appointed

by order of the Hon’ble NCLT, Kolkata Bench on 09.06.2026

AH 276 Salt Lake, Sector-II, Kolkata – 700091

Email: apl.ibc1@gmail.com

Invitation for Expression of Interest to submit Resolution Plan(s) for APL Metals Limited in CIRP pursuant to Regulation 36A of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016

DISCLAIMER

*This Invitation for Expression of Interest to submit Resolution Plan(s) (hereinafter referred to as **"Invitation"**) is issued by CA Santanu Brahma, Insolvency Professional, having registration no: IBBI/IPA-001/IP-P-01482/2018-2019/12251, appointed as the resolution professional (hereinafter referred to as **"Resolution Professional"** or **"RP"**) of **APL Metals Limited – In CIRP ("Corporate Debtor"**), acting on the instructions of the Committee of Creditors (**"CoC"**) of the Corporate Debtor for general information purposes only, without regard to any specific objectives, suitability, financial situations and needs of any particular person. No part of this Invitation, nor the fact of its distribution, should form the basis of, or be relied on in connection with, any contract or commitment or investment decision whatsoever. Nothing in this document is intended by the RP to be construed as legal, accounting, financial, regulatory or tax advice. It is hereby clarified that if any resolution plan (or the terms thereof) which is received by the RP is not pursuant to or in accordance with the provisions of this Invitation and/or such plan is not in accordance with the terms and conditions set out in this Invitation, then such resolution plan may not be considered eligible for evaluation by the CoC. This document is specific to each applicant and by accepting this Invitation, the recipient acknowledges and agrees to the terms set out in this Invitation. This document is neither an agreement nor an offer by the resolution professional or the members of CoC to the resolution applicant(s) or any other person. The purpose of this document is to attract potential parties to participate in the resolution process under the provision of IBC, 2016 with the objective of value maximisation of the assets of the Corporate Debtor and also to provide basic information to enable them in the submission of Expression of Interest (EOI) to submit the resolution plan with respect to the Corporate Debtor. Recipients of the data / information are suggested to exercise their own judgment and verify facts and information before taking any decision without any recourse to the RP or any of the professionals engaged by the RP. The RP is not in a position to evaluate the reliability or completeness of the information obtained. Accordingly, the RP cannot express the opinion or any other form of assurance on the historical or prospective financial statements, management representations or other data of the Corporate Debtor included in or underlying the accompanying information. No statement, fact, information (whether current or historical) or opinion contained herein or as part of the inviting and accepting Expression of Interest should be construed as a representation or warranty, express or implied, of the Resolution Professional or the Corporate Debtor or the members of CoC; and none of the Resolution Professional, Corporate Debtor, the members of the CoC (including their advisors) or any other persons/entities shall be held liable for the authenticity, correctness or completeness of any such statements, facts or opinions and any such liability is expressly disclaimed. This document has not been approved and will or may not be filed, registered or reviewed or approved by any statutory or regulatory authority in India. This document may not be all-inclusive and may not contain all of the information that the recipient may consider material. The recipient acknowledges that it will be solely responsible for its own assessment of the market and the market position of the Corporate Debtor and that it will conduct its own analysis and be solely responsible for forming its own view of the potential future performance of the business of the Corporate Debtor. The recipient, must not use any information disclosed to it as part of this Invitation or otherwise to cause an undue gain or undue loss to itself or any other person. The recipient must comply with its confidentiality obligations as outlined here and insider trading laws, if applicable, and agrees to protect all intellectual property of the Corporate Debtor, whether registered or otherwise,* *it may have access to and will not share or disclose any confidential information with third parties. By accepting this document, the recipient accepts the terms of this disclaimer notice, which forms an integral part of this document and the terms of this document. Further, no person shall be entitled under any law, statute, rules or regulations or tort, principles of restitution or unjust enrichment or otherwise to claim for any loss, damage, cost or expense which may arise from or be incurred or suffered on account of anything contained in this document, the documents / information provided otherwise, including the accuracy, adequacy, authenticity, correctness, completeness or reliability of the information or opinions contained in this document and as stated above and any assessment, assumption, statement or information contained therein or deemed to form part of this document, and the Resolution Professional, the Corporate Debtor, members of CoC and their advisors, affiliates, directors, employees, agents and other representatives do not have any responsibility or liability for any such information or opinions and therefore, any liability or responsibility is expressly disclaimed. The issue of this document does not imply that the RP or the members of CoC are bound to select an applicant as a successful/shortlisted prospective resolution applicant‖ post submission of Expression of Interest. This document is neither assignable nor transferable by a resolution applicant. Each applicant shall bear all its costs associated with or relating to the preparation and submission of its Expression of Interest, including but not limited to preparation, copying, postage, delivery fees, and expenses associated with any demonstrations or presentations which may be required by Resolution Professional or CoC or any other costs incurred in connection with or relating to its Expression of Interest. This document and information contained herein or disclosed pursuant to the terms of this document or any part of such information do not constitute or purport to constitute any advice or information in publicly accessible media and should not be printed, reproduced, transmitted, sold, distributed or published by the recipient without prior written approval from the Resolution Professional.*

Contents

In terms of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons), 2016 ("the CIRP Regulations"), the Resolution Professional (RP) hereby invites Expression of Interest ("EOI") to submit a Resolution Plan(s), from the interested and eligible Prospective Resolution Applicants ("PRAs") who fulfil the 'Eligibility Criteria' as set out in this Detailed Invitation of EOI Document.

1. Basic Information about the Corporate Debtor

1.1. **APL METALS LIMITED (formerly known as Associates Pigments Limited)** is a public company limited by shares, registered under the provisions of the Indian Companies Act, 1956, bearing CIN: L24224WB1948PLC017455 and having its registered office at 17, Lake Terrace, PS: Sarovar and PO: Sarat Bose Road, Lake Market, Kolkata - 700029, West Bengal and is hereinafter referred to as "Corporate Debtor" or "CD" or "the Company"). The Company was incorporated on 22.12.1948.

1.2. The Corporate Debtor was formerly named 'Associates Pigments Limited'.

1.3. The shares of the Corporate Debtor were listed on the Calcutta Stoch Exchange (CSE), which is presently in a defunct state.

1.4. The Corporate Debtor is engaged mainly in manufacturing of refined lead, lead alloys, lead oxides etc being classified in base metals category. However, the commercial operation of the CD was discontinued from October, 2024.

1.5. As per the Memorandum of Association (MOA), the main objective of the CD is 'to manufacture, buy, sell, import, export, manipulate, treat and prepare pigments and dyes of all varieties, specially Litharge, Red Lead, White Lead, Zinc oxide, Leaded zinc oxide, Chrome Colours, Lithophone, Titanium oxide, Synthetic oxide of Iron, zinc and copper etc. etc. and paints of all varieties, specially out of the above pigments.'

1.6. Details of the fixed assets of the Corporate Debtor are as follows -

a) **<u>BT Road Factory, West Bengal</u>**

- Address: 260, B.T. Road, Sukchar, Sodepur, North 24 Parganas, WB – 700115
- Land Area: Land admeasuring **15 Bighas 12 Kotha 12 Chittak** a little more or less situated in Mouza: Sukhchar, Dag No. 1254/1593, 1576, 1252/1589, 1253 in Khatian No. 143, Dag No. 1252/1590, 1252/1591, 1252/1594 in Khatian No. 144, Dag No. 1252/1577, 1252/1587, 1252 in Khatian No. 1038, Dag No. 1251, 1254/1585, 1252/1588 and 1252/1586 and in Khatian No. 1165 situated at 260, B.T. Road, Sukchar, Sodepur, 24 Parganas (N) Ward No. 21 of Khardah Municipality.
- Asset Description: Factory land together with all buildings and structures constructed / to be constructed thereon and all immovable plant & machinery affixed thereto.
- The BT Road factory was engaged in manufacturing of Lead Oxide, Red Lead etc. where the operations were discontinued from October 2024. *Revival of same operation in this factory is not possible as the West Bengal Pollution Control Board (WBPCB) vide its order dated 16.02. 2024 have directed for relocation of the operations to a different place by December 2024.*
- The users of this document are hereby informed that the CD had entered into a Development Agreement with a third party in respect of a portion of the land comprised in the BT Road Factory premises, prior to the commencement of the CIRP. The said land forms part of the secured assets of the CD over which the consortium lenders hold a valid

and subsisting security interest, and the corresponding charge had been duly registered with the Registrar of Companies, prior to the execution of the said Development Agreement. In this regard, it is clarified that the rights, obligations and enforceability of the aforesaid Development Agreement and any interest arising therefrom shall be subject to the provisions of the IBC, 2016, including, *inter alia*, the moratorium under Section 14. Further details on the matter shall be set out in the Information Memorandum ("IM").

- The Resolution Professional took possession of the *entire assets including all landed property*, present in the BT Road Factory premises wef 11.06.2026.
- Geo Location:

Google Map Link	LAT	LONG
https://maps.app.goo.gl/qcS21QL5DxYeBAQD7	22.713439124906284	88.37367472167735

b) Panskura Factory, Purba Medinipur, West Bengal

- Address: Kanakpur PO Naranda, Panskura, Midnapur 721139, WB
- Land Area: Land admeasuring **6.99 Acres** more or less situated at Mouza- Kanakpur, J.L. No. 82, within the Sub- Registry Office Panskura, P.S. Panskura, in the District of Midnapore, in the State of West Bengal.
- Asset Description: Factory land together with all buildings and structures constructed / to be constructed thereon and all immovable plant & machinery affixed thereto.
- The Panskura factory was engaged in manufacturing of Refined Lead, Lead Alloys etc. and its operations have been suspended since October 2024. As informed, by the CD, the licenses and other statutory documents required for the manufacturing process is still active. The RP is in the process of verifying the same.
- The said asset is in the possession of the Resolution Professional wef 12.06.2026.
- Geo Location:

Google Map Link	LAT	LONG
https://maps.app.goo.gl/YkLoFuEygN6WqCFs8	22.40653328108443	87.7356754371339

c) Land Adjacent to Panskura Factory, Purba Medinipur, West Bengal

- Address: Mouza: Kanakpur, Mahatpur, Uttar Mechhogram, PO Naranda, Panskura, Midnapur 721139, WB
- Land Area: Land admeasuring **7.51 Acres** more or less situated at Mouza - Kanakpur, Mahatpur, Uttar Mechhogram within the Sub- Registry Office Panskura, P.S. Panskura, in the District of Midnapore, in the State of West Bengal.
- Asset Description: Vacant Land adjacent to Panskura Factory
- The Resolution Professional has taken possession of the land on 04.08.2026 and is situated back side of the Panskura Factory.
- Geo Location:

Google Map Link	LAT	LONG
https://maps.app.goo.gl/YkLoFuEygN6WqCFs8	22.40653328108443	87.7356754371339

d) Malwan Factory, Fatehpur, Uttar Pradesh

- Address: Plot No. B-4 & B-5, UPSIDC Industrial Area, Malwan, Fatehpur, UP – 212664

- Land Area: Leasehold land of **13005 Sq. Mtr.** From Uttar Pradesh State Industrial Development Authority (UPSIDC)
- Asset Description: Leasehold land together with all buildings and structures constructed / to be constructed thereon and all immovable plant & machinery affixed thereto.
- The Malwan factory was engaged in manufacturing of Lead Oxide etc and its operations have been suspended since October 2024. As informed, by the CD, the licenses and other statutory documents required for the manufacturing process is still active. The RP is in the process of verifying the same.
- The said asset is in the possession of the Resolution Professional wef 05.07.2026.
- Geo Location:

Google Map Link	LAT	LONG
https://maps.app.goo.gl/eQXkwxxqyuRHVFTn9	26.002442221624328	80.73097940215295

1.7. Workmen & Employees:

- Considering absence of any commercial operation, presently, there are 8 employees in the Head Office and 23 nos. of erstwhile workers were engaged for providing security service in Panskura Factory.
- However, from the data retrieved from EPFO web-portal, following is the head-count of the workmen and employees –

Unit Reference	Month Reference	Head Count
B T Road Factory, WB	June, 2024	9
Panskura Factory, WB	June, 2024	208
Panskura Factory, WB	-	(Closed)
Malwan Factory, UP	April, 2024	28

- From the information received from claimants, it appears that the CD engaged Contractual Labours under the supervision of Labour Contractors.

1.8. The Corporate Debtor is registered as 'Medium Enterprise' with the Ministry of Micro, Small and Medium Enterprise (MSME). As per the Udyam Registration Certificate dated 06.04.2026, the Udyam Registration Number of the CD is UDYAM-WB-10-0201424.

2. Brief on major Legal Events during CIRP (till date)

2.1 By virtue of the order dated 09.06.2026, the Hon'ble National Company Law Tribunal, Kolkata Bench initiated Corporate Insolvency Resolution Process (CIRP) against APL Metals Limited, the Corporate Debtor pursuant to an application under Section 7 of the Insolvency and Bankruptcy Code, 2016 filed by Indian Bank, Financial Creditor. In the said order dated 09.06.2026, CA Santanu Brahma was appointed as the Interim Resolution Professional.

2.2 The undersigned has been confirmed as the Resolution Professional of the Corporate Debtor by the Committee of Creditors in the 1st CoC meeting held on 09.07.2026 (e-voting on the resolutions concluded on 18.07.2026).

2.3 On 12.06.2026, a Public Announcement in Form A, was published in the newspapers namely Business Standard in English (having circulation in West Bengal); Aajkaal, in Vernacular language (having circulation in West Bengal); Business Standard in English (having circulation in Uttar Pradesh); Aaj, in Vernacular language (having circulation in Uttar Pradesh); and

Business Standard in English (PAN India Circulation) wherein the creditors were called upon to submit their claims, if any. Pursuant thereof, claims were received and List of Creditors was prepared and filed by the undersigned in the IBBI web-portal. The List of Creditors can be viewed from the IBBI web-portal at www.ibbi.gov.in and www.apl-ibc.com.

2.4 The Insolvency Resolution Professional (IRP) constituted the 'Committee of Creditors (CoC)' and submitted a report vide IA No. 897/KB/2026 before the Hon'ble NCLT, Kolkata in terms of Reg. 17(1) of CIRP Regulation, 2016. The report was taken on record by the Hon'ble Tribunal on 14.07.2026.

2.5 The RP took possession of the CD lying at the Registered Office situated at 17 Lake Terrace, PS Sarovar & PO Sarat Bose Road, Lake Market, Kolkata 700029, WB, India on 11.06.2026 and accordingly, a Notice of Possession was affixed in the premises. The registered office is on a rented premises.

2.6 The RP took possession of the entire factory premises situated at 260 B T Road, Sukchar, North 24 Parganas, Pin 700115, West Bengal, on 11.06.2026 and a Notice of Possession was affixed in the said premises.

2.7 The RP took possession of the factory premises situated at Kanakpur PO Naranda, Panskura, Purba Midnapur 721139, West Bengal, on 12.06.2026 and a Notice of Possession was affixed in the said premises.

2.8 The RP took possession of the landed property situated adjacent to the Panskura Factory, Purba Midnapur, WB, on 04.08.2026 by serving a notice to the Panskura Factory In-Charge as the land is vacant and also not easily accessible.

2.9 The RP visited the factory premises situated at Plot No. B4, B5 UPSIDC, Industrial Area, Malwan, Fatehpur, Pin 212664, Uttar Pradesh on 05.07.2026 and took over the possession, custody and control of the premises including entire landed property and all asset lying therein.

2.10 By email dated 23.07.2026, the RP has been served with a copy of the appeal filed by the Suspended Board of Directors of the CD before the Hon'ble NCLAT, New Delhi, challenging the CIRP admission order dated 09.06.2026 and prayed for stay on execution and implementation of the order dated 09.06.2026 of the Hon'ble NCLT, Kolkata. The application is yet to be numbered and heard.

2.11 Further details on legal proceedings shall be provided in the Information Memorandum (IM).

3. Options for submitting Resolution Plan

3.1. The primary objectives of the IBC, 2016 are to ensure the continuation of the CD as a going concern, achieve value maximization of the CD's assets, and facilitate time-bound resolution. These objectives have consistently been recognised and upheld by various judicial pronouncements, including those of the Hon'ble Supreme Court of India. Keeping the aforesaid objectives in view, the RP and the CoC consider it appropriate, in the interest of value maximization, to invite 'Multiple Resolution Plans' for identified / defined asset clusters of the CD as an alternative option to the conventional approach of inviting a Resolution Plan for the 'CD as a Whole'.

3.2. Considering the diverse nature of the assets of the CD and their geographical dispersion, the RP and the CoC are of the view that certain potential entities / persons may not be inclined to submit a Resolution Plan for the 'CD as a Whole'. However, such persons may be interested in acquiring or resolving specific asset clusters that align with their business operations, expertise or strategic interests, thereby potentially enhancing competition and contribute towards value maximization of the CD's assets. Accordingly, the option of submitting 'Multiple Resolution Plans' has been incorporated solely to widen participation of Prospective Resolution Applicants and to provide an additional avenue for value maximization. This option is intended to enable participation by entities/persons that may not otherwise have participated had the resolution of the 'CD as a Whole' been the only option available under this Detailed Invitation for Expression of Interest.

3.3. The available options for submission of an Expression of Interest (EOI) for submission of Resolution Plan of the Corporate Debtor, namely "CD as a Whole" and "Multiple Resolution Plans", were approved in the 2nd CoC Meeting held on 01.08.2026.

3.4. In view of the above, it is imperative that Prospective Resolution Applicants (PRAs) from the public at large are adequately informed of the various options available for submission of a Resolution Plan, together with the corresponding eligibility criteria, terms and conditions, and other applicable requirements associated with each such option. Accordingly, this Detailed Invitation for EOI sets out the above, for best understanding of the interested parties, thereby enabling the PRAs to make an informed decision regarding their participation in the CIRP.

3.5. Thus, all the interested parties from public at large, are hereby informed about the available options for submitting the resolution plan in respect of which the instant Detailed Invitation of EOI is made:

OPTION – I *(CD as a Whole)*	*Invitation for EOI for submission of Resolution Plan of the "**Corporate Debtor as a Whole"** in a consolidated manner i.e. including all assets of the Corporate Debtor.*

OR

<table>
<tr><td rowspan="5">OPTION – II
(Multiple Asset Resolution)</td><td colspan="2">Invitation for EOI for submission of Resolution Plan for "One or More Asset Clusters" of the Corporate Debtor as defined hereunder:</td></tr>
<tr><td>Asset Cluster – 1</td><td>Land & Building, Factory Godown & Sheds, Electrical Installations at B T Road Factory, WB</td></tr>
<tr><td>Asset Cluster – 2</td><td>Plant & Machinery, Inventory & Stocks (if any) and others lying at B T Road Factory, WB</td></tr>
<tr><td>Asset Cluster – 3</td><td>All assets including Land & Building; Plant & Machinery and others lying at Malwan Factory, UP</td></tr>
<tr><td>Asset Cluster – 4</td><td>The Corporate Debtor as a 'Going Concern' comprising of the following –
a) All assets including Land & Building; Plant & Machinery etc lying at Panskura Factory, WB;
b) Additional Land adjacent to Panskura Factory, WB;
c) Motor Vehicles;
d) All residual assets, if any, of the CD other than that included / defined hereinabove as Asset Clusters 1, 2 and 3;
e) Any of the assets included / defined hereinabove as Asset Cluster 1, 2 and 3, in the event no EOI or r/plan is received for any such Asset Cluster.</td></tr>
</table>

Important terms of inviting Multiple Resolution Plan

1. *A Prospective Resolution Applicant (PRA) can only avail 1 (one) option i.e. either Option I or Option II. The PRA is not permitted to participate in both the options simultaneously.*
2. *Under Option II, in the event where no EoI gets submitted or no Resolution plan is proposed for any of the asset clusters numbered hereinabove as 1 to 3, notwithstanding anything contained herein, then such asset cluster/s shall automatically get combined with Asset Cluster 4, without any prior consent of the concern PRA/s opting for submitting resolution plan of Asset Cluster 4. Any such modification / combination of Asset Cluster/s shall not be considered as a fresh issuance or amendment of this EOI document for the purpose of the CIRP Regulations.*
3. *Under Option-II, the RP and the CoC reserve their rights to appropriately deal with any Asset Cluster/s, including but not limited to modification/combination of Asset Clusters, as it may deem fit, to achieve the objective of 'value maximization' and 'timely resolution as Going Concern' of the Corporate Debtor, irrespective of the fact as to whether any other EOI / Resolution Plan has been submitted for such Asset Cluster or not. Any such modification / combination of Asset Cluster/s shall not be considered as a fresh issuance or amendment of this EOI document for the purpose of the CIRP Regulations.*
4. *Under Option II, PRA/s cannot submit their EOI / Resolution Plan for selective assets within a particular Asset Cluster(s) or a combination of selective assets across different Asset Clusters.*
5. *Non-receipt of EOI and/or Resolution Plan under any of the options shall not invalidate the EOI/s or Resolution Plan/s received under the other option, save and except for situation of non-receipt of EOI and/or Resolution Plan of Asset Cluster No. 4 under Option II.*
6. *The RP and the CoC reserve their rights to cancel/withdraw the process of this instant EOI and to issue fresh invitation for EOIs, without any prior intimation to the PRA/s.*
7. *Post receipt of the EOI, the RP and the CoC reserve the right to devise such measures as may be necessary or required for the resolution of the Corporate Debtor as a Going Concern.*
8. *The RP and the CoC reserve their rights to take final decision on matter/s arising out of and/or included hereinabove and/or as it may arise during the process which shall be binding on the PRA/s. This may include roll back of the Option II in circumstances where EOI and/or Resolution Plan is not received in respect of Option II – Asset Cluster 4 as it deals with Corporate Debtor as a 'Going Concern.' Such decision shall not be construed to be a modification of this Detailed invitation of EOI.*

4. Eligibility Criteria for Submission of EOI

In terms of the provision of Section 25(2)(h) of IBC, 2016, the Resolution Professional has obtained the necessary approval of the Committee of Creditors (CoC) on the 'Eligibility Criteria' of the Prospective Resolution Applicant (PRA) in the 3rd CoC meeting held on 07.08.2026. The 'Eligibility Criteria' of the prospective Resolution Applicant and other terms of EOI, as approved by CoC are as follows –

4.1 Net Worth Eligibility Criteria:

Category & Details of PRAs / *Options for Submission of Resolution Plan*	Category 1	Category 2
	Private / Public Limited Company, Government Enterprise, Public Sector Undertaking, Individual, LLP, Partnership Firm, Alternative Investment Funds (AIF), Body Corporate (whether incorporated in India or outside India), SPV, Consortium or Joint Ventures	Financial Institutions (FIs) / Mutual Funds / Financial Institutional Investors (FIIs) / Private Equity Funds / Venture Capital Funds, Domestic / Foreign Investment Institutions, Non-Banking Financial Companies (NBFCs), Asset Reconstruction Companies (ARCs), Banks and similar entities
OPTION – I: CD as a Whole	₹ 2000 Lakhs	₹ 50000 Lakhs
OPTION – II: Asset Cluster 1	₹ 1000 Lakhs	₹ 25000 Lakhs
OPTION – II: Asset Cluster 2	₹ 100 Lakhs	₹ 25000 Lakhs
OPTION – II: Asset Cluster 3	₹ 200 Lakhs	₹ 25000 Lakhs
OPTION – II: Asset Cluster 4	₹ 1000 Lakhs	₹ 25000 Lakhs
Determination of Net worth of PRA	• Corporate Entities: Net Worth / Corpus Fund as per the latest Audited Financial Statement not earlier than the year ended 31.03.2025, at individual or group level, to be considered. • Any AIF including its schemes to be registered with the Competent Authority in terms of the relevant statute. • Non-Corporate Entities (Partnership firm / LLP / Individuals): Net Worth as per the latest Audited Financial Statement not earlier than the year ended 31.03.2025 or CA certificate as on 31.03.2025 / 31.03.2026, at individual or group level, to be considered. • Group may comprise of entities where each such entity is either controlling or	• Asset under Management (AUM) as per the latest Audited Financial Statement not earlier than the year ended 31.03.2025, at individual or group level, to be considered. • Any ARC / Bank registered with Reserve Bank of India shall be eligible. • Group may comprise of entities where each such entity is either controlling or

	controlled by or under common control with the PRA. • In case the EOI is submitted by a consortium or a joint venture or a SPV, the eligibility criteria to be satisfied by leader either individually or collectively with other members.	controlled by or under common control with the PRA. • In case the EOI is submitted by a consortium or a joint venture or a SPV, the eligibility criteria to be satisfied by leader either individually or collectively with other members.
Rule of Aggregation	• In the event, where EOI for submission of Resolution Plan is submitted for more than one Asset Clusters under Option II, then cumulative / aggregate of the required Net Worth criteria for such numbers of Clusters to be considered for determining eligibility. • The RP and the CoC reserve the rights of granting relaxation to 'rule of aggregation' at its discretion.	• In the event, where EOI for submission of Resolution Plan is submitted for more than one Clusters under Option II, then cumulative / aggregate Net Worth of such numbers of Clusters to be considered for determining eligibility under Net Worth Criteria. • The RP and the CoC reserve the rights of granting relaxation to 'rule of aggregation' at its discretion.

4.2 Non-Interest bearing Refundable 'Earnest Money Deposit' (EMD):

Options for Submission of Resolution Plan (Col. No. 1)	Same for both Categories of PRA (i.e. Category 1 & 2)		
	Initial EMD on submission of EOI (Col. No. 2)	EMD on submission of Resolution Plan (Col. No. 3)	Total EMD Amount (Col. No. 4)
OPTION – I : CD as a Whole	₹200 Lakhs	₹ 500 Lakhs	₹ 700 Lakhs
OPTION – II: Asset Cluster 1	₹ 100 Lakhs	₹ 250 Lakhs	₹ 350 Lakhs
OPTION – II: Asset Cluster 2	₹ 10 Lakhs	₹ 25 Lakhs	₹ 35 Lakhs
OPTION – II*:* Asset Cluster 3	₹ 20 Lakhs	₹ 50 Lakhs	₹ 70 Lakhs
OPTION – II*:* Asset Cluster 4	₹ 100 Lakhs	₹ 250 Lakhs	₹ 350 Lakhs
Nature of Deposit	• Non-Interest-bearing Refundable Deposit		
Other Conditions	• In event, where the resolution plan of the Resolution Applicant is approved by COC, the EMD provided by the said "Successful Resolution Applicant" shall be adjusted towards payment due as per the approved Resolution Plan.		
Rule of Aggregation	• In the event, where EOI for submission of Resolution Plan is submitted for more than one Asset Clusters under		

	Option II, then cumulative / aggregate EMD of such numbers of Assets to be paid / deposited. • The RP and the CoC reserve the rights of granting relaxation to 'rule of aggregation' at its discretion.

4.3 There shall be no Process Participation Fees.

5. Disqualifications

5.1 Without prejudice, a PRA may be disqualified and its EOI or Resolution Plan may be excluded from further consideration for non-compliance with the terms hereof or for any of the reasons listed below. Where the PRA is a consortium, none of the members should be subject to disqualification under the terms of this document.

5.2 The disqualification criteria shall include:

a) Ineligibility in terms of Section 29A of the Code. The ineligibility norms under Section 29A of IBC, 2016 are stated in this document for reference of the PRAs.

b) Ineligibility arising from non-fulfilment of eligibility criteria/s approved by the CoC in terms of Section 25(2)(h) of the IBC 2016, as enclosed herewith.

c) Restrictions imposed by the statutory / regulatory authorities whereby the PRA are not permitted to participate in the resolution process and/or where the outcome of the resolution process is likely to contravene the statute of the land and/or directives / guidelines etc of any statutory / regulatory authorities.

d) Material misrepresentation in the EOI or the proposal or failure to provide the information required to be provided in accordance with the terms of the detailed invitation or request for resolution plans.

e) Non-payment and/or part-payment and/or inappropriate payment of EMD amount at the time of submission of EOI and/or Resolution Plan.

f) Incomplete or no submission of the information / documents by the applicants as may be required under this document and/or as may be asked for by the RP at the time of submission of the EOI and/or subsequently.

g) Any instance involving the prospective resolution applicant, in the sole opinion of the CoC, is causing hindrance in the peaceful conduct of the CIRP proceedings.

h) Any information regarding the prospective resolution applicant that becomes known to the RP or the CoC which, in the sole opinion of the CoC, is detrimental to the proposed transaction and / or to the interests of the Corporate Debtor and its stakeholders.

6. Payment / Refund of EMD Amount

6.1 Each PRA is required to provide a non-interest bearing refundable EMD in **two phases** –

a) EMD payable on submission of EOI to be determined as per Col. No. 2 of paragraph 4.2, above, referred to as "*Initial EMD on submission of EOI*."

b) Balance EMD amount payable on submission of Resolution Plan to be determined as per Col. No. 3 of paragraph 4.2, above, referred to as "*EMD on submission of Resolution Plan*."

6.2 The EMD amount shall be paid by way of Demand Draft in the name of –

"APL Metals Limited – In CIRP" payable at Kolkata

OR

By way of electronic transfer to the following account:

Bank Name	:	**Axis Bank**
Account Name	:	**APL METALS LIMITED IN CIRP**
Branch Address	:	**99/1, S.N. Banerjee Road, Barrackpore, West Bengal, 700120**
Account No.	:	**926020031497816**
IFSC	:	**UTIB0000436**

6.3 For PRAs who are not included in the final list issued by the RP, the part EMD amount received along with the submission of EOI, shall be refunded within 4 (four) weeks from the date of issuance of the final list of PRAs, subject to receipt of the email request for such refund.

6.4 For PRAs who are included in the final list issued by the RP, and who have not submitted a plan within the last date of submission of the Resolution Plan, the EMD shall be refunded within 4 (four) weeks from such last date of submission of the resolution plan, subject to receipt of the email request for such refund.

6.5 For a RA whose plan has been rejected by the CoC, the EMD shall be refunded within 4 (four) weeks from the date of issuance of e-voting results confirming the rejection of the resolution plan by the CoC, subject to receipt of the email request for such refund.

6.6 A RA who has claimed for refund of the EMD, as specified in clause 6.3 to 6.5 above, shall automatically forgo its right to continue to be a part of the resolution process in any manner whatsoever unless permitted by the RP/CoC, subject to applicable provisions of the IBC 2016.

6.7 A RA cannot initiate or demand refund of any of the EMD amount deposited during pendency of the CIRP proceedings, save and except for situation enumerated in clause 6.3 to 6.6, above.

6.8 *Forfeiture Clause*: In addition to the 'forfeiture clause' to be mentioned in the RFRP (Request for Resolution Plan) document, the applicant shall forego its right to get refund of the EMD amount as provided during submission EOI, (i.e. EMD shall be forfeited) in circumstances where the applicant is held responsible for jeopardising the resolution process by whatsoever manner, including but not limited to, wilful misstatement of facts.

7. Transaction Process

The outline of the transaction procedure to be followed for submission and subsequent approval of the resolution plan of the Corporate Debtor is as follows:

Phase I

a) Publication of public notice (in Form G) containing brief particulars of the Invitation for Expression of Interest (EOI) by Resolution Professional (RP). The same is also filed with IBBI for display in its web portal and is also hosted at www.apl-ibc.com.

b) The PRAs may refer to www.apl-ibc.com for Form G and 'Detailed Invitation of EOI' (i.e., this document) or may alternatively email RP at apl.ibc1@gmail.com seeking a format for submission of EOI based on the public notice i.e., Detailed Invitation for EOI.

c) The PRA should go through the Detailed Invitation of EOI document and be aware of the terms and conditions of Option II dealing with **'***Multiple Resolution Plan***.'**
d) Prospective Resolution Applicants (PRAs) fulfilling all the requirements as listed in the 'Detailed Invitation for EoI' (i.e. this document) shall submit the EOI within the stipulated timeline. Please refer to the section with the heading "Submission of Expression of Interest (EOI)" for more details in this regard.
e) Screening and short listing of PRAs by the Resolution Professional and thereafter issue the provisional list of eligible Prospective Resolution Applicants.

<u>Phase II</u>

f) Issue of the final list of Prospective Resolution Applicant after considering the objection, if any, raised by the applicants. The objections to be submitted along with supporting and documentary proof;
g) RP after satisfying with the EOI submission by the applicants shall issue the Information Memorandum (IM), Evaluation Matrix (EM) and Request for Resolution Plan (RFRP)' to the PRAs in the Final List and where such documents are available, the same may also be provided to every prospective resolution applicant in the provisional list in terms of proviso to Reg. 36B(1) of CIRP Regulations, 2016;
h) RP shall provide information (to the extent available) to the applicants for necessary due diligence on the Corporate Debtor;
i) Submission of Resolution Plan by Resolution Applicant along with Earnest Money Deposit, if any and in compliance of all the terms mentioned in RFRP within the timelines.

<u>Phase III</u>

j) The RP to access compliance of all the resolution plans received under various options in terms of the provision of IBC, this detailed invitation of EOI and RFRP document. All the resolution plans shall be put forward to CoC for their consideration.
k) The CoC shall discuss and negotiate the respective resolution plans with the Resolution Applicants to achieve the objective of 'value maximum' of the assets of the CD. The RP / CoC may adopt an appropriate challenge mechanism to achieve this purpose.
l) To honour the time-bound nature of the Corporate Insolvency Resolution Process, the above steps (as mentioned in clauses j & k, above) may be carried out simultaneously, in compliance with the provisions of the IBC, 2016.
m) Post discussion and negotiation, all resolution plans received shall be placed before the CoC for voting.
n) The resolution plan approved by CoC shall be filed before Hon'ble NCLT, Kolkata for their consideration and needful order.

8. Submission of Expression of Interest (EOI)

8.1 All the applicants **<u>should meet</u>** the 'Eligibility Criteria' as set out in this detailed invitation for EOI.

8.2 Applicants should **<u>not</u>** be ineligible in terms of the provision of Section 29A of IBC, 2016.

8.3 Applicants should make themselves aware of the information about the Corporate Debtor as stated in this document before submitting the EOI.

8.4 Applicants are **not** required to pay fees or a non-refundable deposit during EOI submission.

8.5 Applicants shall make submission of the Expression of Interest ("EOI") for submitting the resolution plan of APL Metals Ltd. (In CIRP)**,** in the prescribed format as per **Annexure A**.

8.6 Applicants should submit the EOI along with the supporting documents set out in **Annexure B**.

8.7 Applicants are required to submit the undertakings / documents / agreements as set out in **Annexure C** (Section 29A); **Annexure D** (Undertaking); **Annexure E (**Disclosure of Connected Parties) and **Annexure F** (Confidentiality Agreement).

8.8 **Procedure of submitting EOI:**

a) **Physical submission:**
The physical copy of the EOI, along with all documents stated herein above, shall be physically submitted in a **sealed envelope** through courier / speed post / registered post or by hand delivery at the address below –

CA Santanu Brahma
Resolution Professional of APL Metals Limited – In CIRP
AH 276, Salt Lake, Sector-II, Kolkata – 700091, West Bengal

The sealed envelope **must** be marked as **"*Confidential / Urgent – Submission of EOI of APL Metals Ltd. (in CIRP)*"** and should also contain the applicant's name, address, and contact information (i.e., mobile no. and email address).

The sealed envelope **must** reach the mentioned office of RP on or before the end of business hours **(i.e., 06:30 PM)** of the last date of submission of EOI. RP is not responsible for any delay in the delivery of the courier, if applicable. No EOI documents will be received after the business hour (i.e., 06:30 PM) of the last date of submission.

~AND~

b) **Online submission:**
The scan of the **whole** EOI document, i.e., scan of sealed & signed copy of EOI along with all supporting documents and annexures, **must** be emailed to –

apl.ibc1@gmail.com

The subject of the email **must** be written as – "*Submission of EOI, in terms of Form G published on **08.08.2026**, by <Name of the Applicant>"*. The email should contain the applicant's name, address, and contact information (i.e., mobile no. and email address). The email **must** reach the mailbox of RP (i.e., apl.ibc1@gmail.com) on or before the end of business hours **(i.e., 06:30 PM)** of the last date of submission of EOI.

Note: The Interested Prospective Resolution Applicant shall mandatorily submit the hard copy of the EOI documents at the address mentioned in para 8.8(a) hereinabove, and the scanned copy of the duly signed hard copy through email at the email address specified above.

8.9 <u>Last Date of Submission of EOI</u>

The last date for submission of EOI is as per Form G published on 08.08.2026. In case EOI is not submitted by the specified time period, then the participants can only be allowed if the time period is extended by the RP in consonance with COC.

- **Physical submission of EOI to be done before 06:30 PM of 24.08.2026.**
- **Online submission of EOI through email to be done before 06:30 PM on 24.08.2026.**

<u>Important points of attention</u>:

- EOI document should be printed on single-side of each page. Double-side printed EOI documents shall be rejected. Each page of the EOI (including the annexures, etc) shall be properly signed and stamped and the same should be (legibly) scanned for online submission to RP through email.
- Any EOI submitted after the last date shall be rejected.
- EOIs not fulfilling the conditions, as set forth in this document, are liable to be disqualified without any further communication.
- The RP/COC reserves the right to cancel or modify the process and or reject/ disqualify any Resolution Applicant/ EOI/ bid at any stage without assigning any reason.
- All PRA who are desirous of submitting a resolution plan in respect of the Corporate Debtor must read, understand and comply with all the requirements under IBC, CIRP Regulations and any other applicable regulations under IBC that are in force now or which may come into force subsequently, for resolution plan and all matters under, in pursuant to, in furtherance of or in relation to, this invitation.
- The consideration, evaluation and approval of the resolution plan submitted by RP to the committee of creditors are within the powers of the Committee of Creditors under the provisions of the IBC and CIRP Regulations. The CoC may specify evaluation criteria separately for the evaluation of the resolution plans for different clusters of assets. The detailed process and timeline for submission of resolution plans shall be separately communicated to the PRA who meet the eligibility criteria and other conditions.
- The EOI/s which are not received within the specified time shall be rejected in terms of Reg. 36A(6) of CIRP Regulations, 2016.
- This is not an offer document.

9. Timeline of various Processes / Events

9.1 The Corporate Insolvency Resolution Process is a time-bound process and therefore, the importance of observance of time schedules assumes great importance. The following are the time schedules fixed and shall be adhered by all concerned and are in line with the Form G published on 08.08.2026.

Sl. No.	Particulars	Date
1	Date of publication of Form G	**08.08.2026**
2	Last date for receipt of expression of interest	**24.08.2026**
3	Date of issue of provisional list of PRAs	**02.09.2026**
4	Last date for submission of objections to provisional list	**07.09.2026**
5	Date of issue of final list of prospective resolution applicants	**17.09.2026**

6	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	**22.09.2026**
7	Last Date of receipt of Resolution Plans: For Option II – Asset Cluster 1 and/or 2 and/or 3 For Option II – Asset Cluster 4 For Option I – Corporate Debtor as a Whole	 **22.10.2026** **06.11.2026** **06.11.2026**

9.2 The timelines stated above may be modified / extended / altered / abandoned by the Resolution Professional, in consultation with the CoC, without incurring any liability and the same shall not be regarded as any modification in the invitation for expression of interest for the purpose of Reg. 36A(4A) of CIRP Regulations, 2016.

10. Ineligibility norms under section 29A of IBC, 2016

For compliance of clause (a) of Reg. 36A of the CIRP Regulations, 2016 the ineligibility norms under the provision of Section 29A of IBC, 2016 as it may apply to the prospective Resolution Applicants is stated hereunder.

<u>Section 29A of IBC, 2016: Persons not eligible to be Resolution Applicants.</u>

A person shall not be eligible to submit a resolution plan, if such person, or any other person acting jointly or in concert with such person—

(a) is an undischarged insolvent;

(b) is a wilful defaulter in accordance with the guidelines of the Reserve Bank of India issued under the Banking Regulation Act, 1949 (10 of 1949);

(c) at the time of submission of the resolution plan has an account, or an account of a corporate debtor under the management or control of such person or of whom such person is a promoter, classified as non-performing asset in accordance with the guidelines of the Reserve Bank of India issued under the Banking Regulation Act, 1949 (10 of 1949) or the guidelines of a financial sector regulator issued under any other law for the time being in force, and at least a period of one year has lapsed from the date of such classification till the date of commencement of the corporate insolvency resolution process of the corporate debtor:

Provided that the person shall be eligible to submit a resolution plan if such person makes payment of all overdue amounts with interest thereon and charges relating to nonperforming asset accounts before submission of resolution plan:

Provided further that nothing in this clause shall apply to a resolution applicant where such applicant is a financial entity and is not a related party to the corporate debtor.

Explanation I. – For the purposes of this proviso, the expression "related party" shall not include a financial entity, regulated by a financial sector regulator, if it is a financial creditor of the corporate debtor and is a related party of the corporate debtor solely on account of conversion or substitution of debt into equity shares or instruments convertible into equity shares or completion of such transactions as may be prescribed], prior to the insolvency commencement date.

Explanation II. — For the purposes of this clause, where a resolution applicant has an account, or an account of a corporate debtor under the management or control of such person or of whom such person is a promoter, classified as non-performing asset and such account was acquired pursuant to a prior resolution plan approved under this Code, then, the provisions of this clause shall not apply to such resolution applicant for a period of three years from the date of approval of such resolution plan by the Adjudicating Authority under this Code;

(d) has been convicted for any offence punishable with imprisonment –

(i) for two years or more under any Act specified under the Twelfth Schedule; or

(ii) for seven years or more under any law for the time being in force:

Provided that this clause shall not apply to a person after the expiry of a period of two years from the date of his release from imprisonment:

Provided further that this clause shall not apply in relation to a connected person referred to in clause(iii) of Explanation I;

(e) is disqualified to act as a director under the Companies Act, 2013 (18 of 2013):

Provided that this clause shall not apply in relation to a connected person referred to in clause (iii) of Explanation I;

(f) is prohibited by the Securities and Exchange Board of India from trading in securities or accessing the securities markets;

(g) has been a promoter or in the management or control of a corporate debtor in which a preferential transaction, undervalued transaction, extortionate credit transaction or fraudulent transaction has taken place and in respect of which an order has been made by the Adjudicating Authority under this Code:

Provided that this clause shall not apply if a preferential transaction, undervalued transaction, extortionate credit transaction or fraudulent transaction has taken place prior to the acquisition of the corporate debtor by the resolution applicant pursuant to a resolution plan approved under this Code or pursuant to a scheme or plan approved by a financial sector regulator or a court, and such resolution applicant has not otherwise contributed to the preferential transaction, undervalued transaction, extortionate credit transaction or fraudulent transaction;

(h) has executed a guarantee in favour of a creditor in respect of a corporate debtor against which an application for insolvency resolution made by such creditor has been admitted under this Code and such guarantee has been invoked by the creditor and remains unpaid in full or part;

(i) is subject to any disability, corresponding to clauses (a) to (h), under any law in a jurisdiction outside India; or

(j) has a connected person not eligible under clauses (a) to (i).

Explanation I — For the purposes of this clause, the expression "connected person" means —

(i) any person who is the promoter or in the management or control of the resolution applicant; or

(ii) any person who shall be the promoter or in management or control of the business of the corporate debtor during the implementation of the resolution plan; or

(iii) the holding company, subsidiary company, associate company or related party of a person referred to in clauses (i) and (ii):

Provided that nothing in clause (iii) of Explanation I shall apply to a resolution applicant where such applicant is a financial entity and is not a related party of the corporate debtor:

Provided further that the expression "related party" shall not include a financial entity, regulated by a financial sector regulator, if it is a financial creditor of the corporate debtor and is a related party of the corporate debtor solely on account of conversion or substitution of debt into equity shares or instruments convertible into equity shares 1[or completion of such transactions as may be prescribed], prior to the insolvency commencement date;

Explanation II — For the purposes of this sect ion, "financial entity" shall mean the following entities which meet such criteria or conditions as the Central Government may, in consultation with the financial sector regulator, notify in this behalf, namely: —

(a) a scheduled bank;

(b) any entity regulated by a foreign central bank or a securities market regulator or other financial sector regulator of a jurisdiction outside India which jurisdiction is compliant with the Financial Action Task Force Standards and is a signatory to the International Organisation of Securities Commissions Multilateral Memorandum of Understanding;

(c) any investment vehicle, registered foreign institutional investor, registered foreign port fol io investor or a foreign venture capital investor, where the terms shall have the meaning assigned to them in regulation 2 of the Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2017 made under the Foreign Exchange Management Act , 1999 (42 of 1999);

(d) an asset reconstruction company register with the Reserve Bank of India under section 3 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002);

(e) an Alternate Investment Fund registered with Securities and Exchange Board of India;

(f) such categories of persons as may be notified by the Central Government.

The annexure enclosed herewith forms an integral part of the Detailed Invitation of Expression of Interest.

Sd/-

CA Santanu Brahma
Resolution Professional of APL Metals Ltd. (In CIRP)
IBBI Regn. No.: IBBI/IPA-001/IP-P-01482/2018-2019/12251 (AFA valid till 31.12.2026)
AH 276, Salt Lake, Sector-II, Kolkata – 700091
Process Email ID: apl.ibc1@gmail.com *(For all communication relating the instant CIRP)*

11. Annexure A - Format for submitting EOI

[In stamp paper of INR 100 and duly notarized]

EXPRESSION OF INTEREST FOR THE RESOLUTION PLAN OF APL METALS LTD. (IN CIRP)

Date:

To,
Mr. Santanu Brahma
Resolution Professional ("RP")
In the matter of APL Metals Ltd.
Email: apl.ibc1@gmail.com

Subject: **Expression of Interest ("EOI") for submission of Resolution Plan for APL Metals Ltd., undergoing the Corporate Insolvency Resolution Process ("CIRP")**

Ref: **CP (IB) No. 161/KB/2025 with Hon'ble NCLT, Kolkata Bench**

Dear Sir,

In response to the public advertisement dated **08.08.2026**, inviting EOIs for submission of resolution plans ("Resolution Plan") as per the provision of Insolvency and Bankruptcy Code, 2016 ("Code"), it is hereby confirmed that I/We have understood the requirements and the terms and conditions for filing this EOI and hereby make our EOI for submission a Resolution Plan of **APL Metals Ltd. - in CIRP** (hereinafter referred as "CD").

In addition to providing details as specifically required under the Detailed Invitation of EOI document, the following is the brief profile of the Prospective Resolution Applicant (PRA) who is submitting this Expression of Interest (EOI) –

1	Name of the PRA	
2	Constitution of the PRA	
3	PAN of PRA	
4	Date of Incorporation of PRA	
5	Present business engagement of PRA	
6	Address of the PRA	
7	Net Worth of the PRA	INR _________ Lacs as on ________. Refer document named ___________, as enclosed herewith.
8	Authorised Person of PRA: a) Name b) Designation / Relationship with PRA	

	c) Email d) Mobile No. e) PAN f) Aadhar g) Voter ID (EPIC No.) h) Name of the Authorization document attached	
9	Undertaking-cum-Declaration	It is hereby confirmed that all communications relating to the instant CIRP proceedings shall be made to the abovementioned contact details of the authorised person through email, which shall be kept active through the CIRP proceedings. Non-delivery of any communication due to the inactivity and/or malfunctioning of the above email shall not invalidate the service of the communication made by the RP or his team member or his authorised representatives.

Note: In case of consortium, the above information needs to be provided by each of the members of the consortium along with % of interest. The Lead members needs to be identified else the same will be with selected by the RP. The name of the Authorised Person in all the case must be same as that mentioned in the information sheet of the Leader of the consortium.

In this regard, EOI is hereby submitted for submission of the Resolution Plan under the following option in terms of the Detailed Invitation of EOI dated 08.08.2026, as published by your good self –

Further, I/We state that an amount of **INR** ___________ has been paid as EMD at the time of submitting the EOI document in the following manner –

Options selected for submitting the Resolution Plan *(Tick the Option)*		Net Worth * (INR Lakhs)	Initial EMD * (INR Lakhs)
	OPTION – I (CD as a Whole)		
OR			
	OPTION – II: Asset Cluster 1 **(**Land & Building, Factory Godown & Sheds, Electrical Installations at B T Road Factory, WB**)**		
	OPTION – II: Asset Cluster 2 **(**Plant & Machinery, Inventory & Stocks (if any) and others lying at B T Road Factory, WB**)**		
	OPTION – II: Asset Cluster 3 **(**All assets including Land & Building; Plant & Machinery and others lying at Malwan Factory, UP**)**		
	OPTION – II: Asset Cluster 4 **(***The Corporate Debtor as a 'Going Concern' comprising of (a) all assets including Land & Building; Plant & Machinery etc lying at Panskura Factory, WB; (b) Additional Land adjacent to Panskura Factory, WB; (c)Motor Vehicles; (d) All residual assets, if any, of the CD other than that included / defined hereinabove as Assets 1, 2 and 3; and (e)Any of the assets included / defined*		

	hereinabove as Asset Cluster 1, 2 and 3, in the event no EOI for r/plan is received for any such Asset Cluster.)		
	TOTAL:		

* *Write the eligible Net worth amount and EMD at the time of submission of EOI, as mentioned in the Detailed Invitation of EOI, corresponding to the ticked option ONLY.*

The details of payment of initial EMD amount of INR ________ Lakhs is as follows-

Details of Electronic Transfer of **INR ___________**	Details of DD of **INR ___________**
UTR No.: Issuing Bank:	DD No.: dated Drawn on: Issuing Bank:

By submitting this EOI, I/We **unconditionally undertake and confirm** that –

a) I/We have read and understood the options available for submitting the Resolution Plan as mentioned in the Detailed Invitation of EOI dated **08.08.2026** and put forward this EOI after acknowledging and adhering to the terms and conditions laid down therein.

b) I/We am/are not permitted to submit EOI under both the option i.e. Option I and Option II, simultaneously. In case any such ambiguity arises the EOI submitted shall be disqualified, at the option of the RP / COC, without further intimation.

c) I/We shall abide by the decision of the RP vis-a-viz the COC, presently or during the future course of the proceedings, relating to modification / realignment / allocation of the clusters under Option II, without being assigned any reasons thereof.

d) I/We shall unconditionally abide by the CoC's decision, at any time hereafter, causing *roll back or discontinuance* of Option II in circumstances where the EOI and/or Resolution Plan is not received for Option II – Asset Cluster 4, dealing with 'CD as a Going Concern,' and understand that such a decision shall result in the discontinuance of the PRA under Option II from further participation in the resolution process of the Corporate Debtor.

e) I/We shall abide by all the terms and conditions specified in the Detailed Invitation of EOI issued by the RP, including but not limited to, automatic combination / inclusion of the residual asset cluster(s) identified as Asset Cluster – 1 and/or Asset Cluster – 2 and/or Asset Cluster/Assets – 3, along with the Option II Asset Cluster – 4, in the event where no EoI / Resolution Plan is received for any of such residual Asset Cluster (s), to the extent applicable.

f) I/We shall incorporate appropriate provisions in terms of Regulation 37(m) of the CIRP Regulations, 2016 and in the manner to be specified by RP in the RFRP document, which shall enable the RP vis-a-viz the CoC to consider my/our Resolution Plan along with the Resolution Plans of Asset Cluster – 1 and/or Asset Cluster – 2 and/or Asset Cluster – 3, in a collective manner, with a view to facilitate the overall resolution of the CD as a Going Concern under the Option II i.e. 'Multiple Resolution Plan' and effective implementation of the approved resolution plan/s, as it may apply.

We have attached the necessary information requested and further undertake that the information furnished by us in this EOI is true, correct and accurate to the best of our knowledge. Based on the information provided, we understand that you would be able to evaluate our preliminary proposal / eligibility to shortlist us for submission of the resolution plan, as opted by us.

We agree, acknowledge and confirm that:

a) The fulfilment of eligibility conditions in the EOI does not automatically entitle us to participate in the CIRP proceedings of APL Metals Ltd., which will be subject to applicable laws and further conditions stipulated by the RP or the Committee of Creditors (“COC”), in their sole discretion, including those in relation to access to virtual data room (“VDR”) or as may be stipulated under the Request for Resolution Plan document. Further, the RP and COC reserve the right to issue clarifications, amendments and modifications to the EOI document or to waive or relax any term or condition or its application in any particular case, in each case as they may deem fit in their sole discretion.

b) The EOI will be evaluated by the RP of Corporate Debtor along with the COC, based on the information provided by us in this EOI and the attached documents to determine whether we meet the eligibility criteria to submit the Resolution Plan for Corporate Debtor.

c) The RP/ COC reserve the right to determine at their sole discretion, whether or not we qualify for the submission of the Resolution Plan in the instant CIRP and may reject the EOI submitted by us without assigning any reason whatsoever and not include us in the provisional or final list of eligible prospective resolution applicants.

d) The RP/ the COC reserve the right to conduct due diligence on us and/or request for additional information or clarification from us for the purposes of the EOI and we shall promptly comply with such requirements. Failure to satisfy the queries of RP/ COC timely may lead to rejection of our submission pursuant to EOI.

e) We, including any connected persons of ours, singly or jointly, are not ineligible or disqualified in terms of provisions of Section 29A of the Code as amended to date.

f) Meeting the qualification criteria set out in the Invitation for EOI alone does not automatically entitle us to participate in the next stage of the bid process.

g) Along with our EOI, we have also enclosed information/documents as required in the Invitation for EOI.

h) If any false information or record has been submitted by us, it will render us ineligible to participate in the process; and

i) The Signatory to this EOI is duly authorized by the Board of _________ <<*Name of the Entity*>> to sign this EOI. (Kindly attach a copy of authorization i.e. Board Resolution or Power of Attorney)

Sincerely yours,

On behalf of (Insert name of the entity submitting the EOI)

Signature:

Name of Signatory:

Designation:

Company Seal/stamp

Enclosures: Supporting documents to be attached with EOI (as detailed in Annexure B)

11. Annexure B - Supporting Documents to be attached with EOI

a) Profile of the Resolution Applicant:

- Information of Applicant: Name, Address, Corporate Identification Number (for corporates), PAN, GST and any other details.
- General Profile: Provide a summary of the business, history and current status of the Resolution Applicant;
- Financial Profile;
- History, if any, of the Resolution Applicant or affiliates being declared a 'wilful defaulter', non-cooperative borrower', 'non-impaired asset' or 'non-performing asset' (Self-Declaration);
- CIBIL Report of the Applicant (the report should not be older than 3 months);
- Bank Certificate (original to be submitted) in respect of conduct of the bank account along with contact details of the Bank Officials issuing such certificate;
- Declaration on 'Sources of Fund' to be offered for resolution;
- Details of Contact Person: Name, Designation, Mobile No., Email **(Very Important);**
- Any other relevant details which would be useful for the RP to evaluate the bid and help to shortlist for the next stage in the process.

b) Constitutional Documents

- Copies of Certificate of Incorporation and / or Registration and / or Constitutional Documents (for eg. Partnership Deed for Partnership Firm etc) of the Prospective Resolution Applicant (self-attested)

c) Authorization Document

- Board Resolution / letter of authority / power of attorney, as the case may be, authorizing the signatory to sign and submit the EOI documents.
- Board Resolution of Authorized Signatory signed by at least 2 (two) Directors (Mandatory for Corporate Applicant)

d) KYC Documents (self-attested)

- Copy of PAN Card of Prospective Resolution Applicant (applicable for all applicants)
- Copy of PAN, Aadhar, Voter ID (**MUST**) of Authorized Signatory signing the EoI (self-attested)

e) Net Worth Documents

- For Individuals Applicant: 'Net Worth' Certificate issued by a practising Chartered Accountant along with copies of personal Balance Sheet and Income Tax Returns for the last two Financial Years, as it may apply, i.e., FY 2024-25 and FY 2025-26 *(if FY 2025-26 is not available then FY 2023-24 and FY 2024-25 can be submitted)*
- For Partnership Firms / AOP etc: 'Net Worth' Certificate issued by a practising Chartered Accountant along with copies of Balance Sheet and Income Tax Returns for the last two Financial Years, as it may apply, i.e., FY 2024-25 and FY 2025-26 *(if FY 2025-26 is not*

available then FY 2023-24 and FY 2024-25 can be submitted). Additionally, the documents of the beneficial owners, as mentioned for 'Individuals' above also need to be provided.

- For Body Corporates (including LLP): Audited financial statements for the last two Financial Years, as it may apply i.e., FY 2024-25 and FY 2025-26 *(if FY 2025-26 is not available then FY 2023-24 and FY 2024-25 can be submitted)*

f) Other Documents (applicable for all Applicants)

- Declaration of Understanding of Section 29A of I&B Code 2016 (as per Annexure C);
- Undertaking (in stamp paper), duly notarised (as per Annexure D);
- Disclosure of Connected Parties (as per Annexure E); and
- Confidentiality Undertaking (in stamp paper) (as per Annexure F).

12. Annexure C - Section 29A of I&B Code 2016

[In Letter Head of PRA]

A Prospective Resolution Applicant will not be eligible to submit the EOI if he/she/it or any person acting jointly or in concert with him/her/it:

a) is an undischarged insolvent;

b) is a wilful defaulter in accordance with the guidelines of the Reserve Bank of India issued under the Banking Regulation Act, 1949;

c) at the time of submission of the resolution plan has an account, or an account of a corporate debtor under the management or control of such person or of whom such person is a promoter, classified as non-performing asset in accordance with the guidelines of the Reserve Bank of India issued under the Banking Regulation Act, 1949 or the guidelines of a financial sector regulator issued under any other law for the time being in force, and at least a period of one year has lapsed from the date of such classification till the date of commencement of the corporate insolvency resolution process of the corporate debtor:

Provided that the person shall be eligible to submit a resolution plan if such person makes payment of all overdue amounts with interest thereon and charges relating to non-performing asset accounts before submission of resolution plan;

Provided further that nothing in this clause shall apply to a resolution applicant where such applicant is a financial entity and is not a related party to the corporate debtor.

Explanation I – For the purposes of this proviso, the expression "related party" shall not include a financial entity, regulated by a financial sector regulator, if it is a financial creditor of the corporate debtor and is a related party of the corporate debtor solely on account of conversion or substitution of debt into equity shares or instruments convertible into equity shares, prior to the insolvency commencement date.

Explanation II – For the purposes of this clause, where a resolution applicant has an account, or an account of a corporate debtor under the management or control of such person or of whom such person is a promoter, classified as non-performing asset and such account was acquired pursuant to a prior resolution plan approved under the Code, then, the provisions of this clause shall not apply to such resolution applicant for a period of three years from the date of approval of such resolution plan by the Adjudicating Authority under the Code;

d) has been convicted for any offence punishable with imprisonment –

(i) for two years or more under any Act specified under the Twelfth Schedule of the Code; or

(ii) for seven years or more under any law for the time being in force:

Provided that this clause shall not apply to a person after the expiry of a period of two years from the date of his release from imprisonment;

Provided further that this clause shall not apply in relation to a connected person referred to in clause (iii) of Explanation I.

e) Is disqualified to act as a director under Companies Act, 2013;

Provided that this clause shall not apply in relation to a connected person referred to in clause (iii) of Explanation I.

f) Is prohibited by the Securities Exchange Board of India from trading in securities or accessing the securities market;

g) Has been a promoter or in the management or control of the Company in which a preferential transaction, undervalued transaction, extortionate credit transaction or fraudulent transaction has taken place and in respect of which an order has been made by the Adjudicating Authority under the Code;

   Provided that this clause shall not apply if a preferential transaction, undervalued transaction, extortionate credit transaction or fraudulent transaction has taken place prior to the acquisition of the corporate debtor by the resolution applicant pursuant to a resolution plan approved under this Code or pursuant to a scheme or plan approved by a financial sector regulator or a court, and such resolution applicant has not otherwise contributed to the preferential transaction, undervalued transaction, extortionate credit transaction or fraudulent transaction;

h) has executed a guarantee in favour of a creditor in respect of a corporate debtor against which an application for insolvency resolution made by such creditor has been admitted under this Code and such guarantee has been invoked by the creditor and remains unpaid in full or part

i) is subject to any disability, corresponding to clauses (a) to (h), under any law in a jurisdiction outside India; or

j) has a connected person not eligible under clauses (a) to (i).

   Explanation I — For the purposes of this clause, the expression “connected person” means—

   (i) any person who is the promoter or in the management or control of the resolution applicant; or

   (ii) any person who shall be the promoter or in management or control of the business of the corporate debtor during the implementation of the resolution plan; or

   (iii) the holding company, subsidiary company, associate company or related party of a person referred to in clauses (i) and (ii):

   Provided that nothing in clause (iii) of Explanation I shall apply to a resolution applicant where such applicant is a financial entity and is not a related party of the corporate debtor:

   Provided further that the expression “related party” shall not include a financial entity, regulated by a financial sector regulator, if it is a financial creditor of the corporate debtor and is a related party of the corporate debtor solely on account of conversion or substitution of debt into equity shares or instruments convertible into equity shares, prior to the insolvency commencement date;

   Explanation II – For the purposes of this section, “financial entity” shall mean the following entities which meet such criteria or conditions as the Central Government may, in consultation with the financial sector regulator, notify in this behalf, namely: —

   (a) a scheduled bank;

   (b) any entity regulated by a foreign central bank or a securities market regulator or other financial sector regulator of a jurisdiction outside India which jurisdiction is compliant with the Financial Action Task Force Standards and is a signatory to the International Organisation of Securities Commissions Multilateral Memorandum of Understanding;

   (c) any investment vehicle, registered foreign institutional investor, registered foreign portfolio investor or a foreign venture capital investor, where the terms shall have the meaning assigned to them in regulation 2 of the Foreign Exchange Management (Transfer or Issue of

Security by a Person Resident Outside India) Regulations, 2017 made under the Foreign Exchange Management Act, 1999 (42 of1999);

(d) an asset reconstruction company register with the Reserve Bank of India under section 3 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002);

(e) an Alternate Investment Fund registered with Securities and Exchange Board of India;

(f) such categories of persons as may be notified by the Central Government.

We / I understand the provision of Section 29A of Insolvency and Bankruptcy Code, 2016 (as stated above) and hereby confirm that the undersigned Resolution Applicant and/or any of its 'connected persons' does not suffer from any ineligibility or disqualification in terms of the said section.

On behalf of __*(applicant)*____

Signature: _________________

Name of Signatory:

Designation:

Company Seal/Stamp

13. Annexure D – Format of Undertaking

[Undertaking should be given on a stamp paper of INR 100 and duly notarized]

To,
CA Santanu Brahma
Resolution Professional of APL Metals Ltd.
IBBI Regn. No.: IBBI/IPA-001/IP-P-01482/2018-2019/12251
E-mail: **apl.ibc1@gmail.com**

In the CIRP matters of
APL Metals Ltd.
Case Reference: CP (IB) No. 161/KB/2025 with Hon'ble NCLT, Kolkata Bench

Subject: Undertaking in relation to the submission of the EOI for APL Metals Ltd. ("the Corporate Debtor"), currently undergoing the Corporate Insolvency Resolution Process ("CIRP")

Dear Sir,

In respect of the expression of interest ("EOI") submitted by us for submission of a resolution plan ("Resolution Plan") for the Company, we hereby confirm, represent, warrant and undertake that:

For compliance of Reg. 36A of CIRP Regulation, 2016:

a) We have understood the eligibility and other criteria mentioned in the Invitation for submission of EOI issued by the Resolution Professional of the above-mentioned Corporate Debtor, as specified and approved by the Committee of Creditors in terms of Section 25(2)(h) of the IBC, 2016.

b) We, unconditionally, meet and satisfy the necessary threshold and eligibility criteria/s as specified in the 'Detailed Invitation for EOI' dated **08.08.2026** in terms of Section 25(2)(h) of the IBC, 2016 and have furnished all the relevant records in support of the same.

c) We, including any connected persons of ours, singly or jointly, are not ineligible or disqualified in terms of provisions of Section 29A of the Code as amended till date and have furnished all the relevant information / records to enable an assessment in this regard.

d) We, if at any time after the submission of this EOI, become ineligible to be a resolution applicant as per the provisions of the Code (and in particular Section 29A of the Code), the fact of such ineligibility shall be forthwith brought to the attention of the Resolution Professional and the COC.

e) All information and records provided by us to the Resolution Professional in EOI or otherwise are correct, accurate, complete and true and no such information, data or statement provided by us is inaccurate or misleading in any manner. We shall be solely responsible for any errors or omissions therein. Based on this information, we understand that all our submissions, present or future, shall be evaluated by the RP and the COC and accordingly we shall be permitted for further submission of any proposal / resolution plan.

f) We understand that upon discovery of any false information or record, at any time, will result in our ineligibility to submit the resolution plan of the Corporate Debtor and accordingly cause forfeiture of the refundable deposit along with invocation of penal action under the Insolvency and Bankruptcy Code, 2016.

g) We undertake to maintain the confidentiality of the information provided to us, at any time during the CIRP proceedings in relation to submission of Resolution Plan and anytime thereafter and shall not use such information to cause an undue gain or undue loss to itself or any other person and comply with the requirements under section 29(2) of IBC, 2016.

For compliance of Section 29(2) of IBC, 2016:

h) We shall comply with the provisions of law for the time being in force relating to confidentiality and insider trading.
i) We shall protect the intellectual property of the Corporate Debtor), if any and having access thereof.
j) We shall not share the relevant information (i.e. the information required by the resolution applicant to make the resolution plan for the Corporate Debtor, which shall include the financial position of the Corporate Debtor, all information related to disputes by or against the Corporate Debtor and any other matter pertaining to the Corporate Debtor as may be specified) with third parties unless clauses (a) and (b) of Section 29(2) of the IBC, 2016 are complied with.
k) We agree and acknowledge that we shall maintain the confidentiality of the information contained in the Information Memorandum prepared and circulated by the RP and shall not use such information to cause an undue gain or undue loss to itself or any other person and comply with the requirements under section 29(2) of IBC, 2016.

Others:

l) The Investment in / Resolution Plan of, the Corporate Debtor shall be made by us on an "as in, where is" basis and the Resolution Professional or the COC will not be providing any representations or warranties for the Corporate Debtor;
m) Neither we nor any of our representatives shall have any claims whatsoever against the Resolution Professional or its advisors or any member of the CoC or any of their directors, officials, agents or employees arising out of or relating to this EOI.
n) No oral conversations or agreements with the Resolution Professional or any official, agent or employee of the Resolution Professional, or any member of the COC shall affect or modify any terms of this EOI.
o) The Resolution Professional shall be entitled to reject the EOI submitted if the same is not submitted, in entirety including EMD money, within the last date prescribed by the Resolution Professional.
p) Subject to applicable laws, to forthwith notify the RP of any factor that may make the applicant ineligible to participate in the corporate insolvency resolution process; and
q) We undertake to furnish further information or documents to the RP as may be reasonably required to verify that the applicant meets the eligibility criteria set out in the EOI contrary to which we stand liable for necessary disqualification.

Yours Sincerely,
On behalf of __*(applicant)*____

Signature: _________________
Name of Signatory:
Designation:
Company Seal/Stamp

Note: The person signing the Undertaking should be an authorized signatory supported by necessary board resolutions/authorization letter/power of attorney.

14. Annexure E – Disclosure of Connected Parties

[In the Letter Head of PRA]

To,
CA Santanu Brahma
Resolution Professional of APL Metals Limited
IBBI Regn. No.: IBBI/IPA-001/IP-P-01482/2018-2019/12251 (AFA valid till 31.12.2026)
E-Mail: apl.ibc1@gmail.com

In the CIRP matters of
APL Metals Ltd.
Case Reference: CP (IB) No. 161/KB/2025 with Hon'ble NCLT, Kolkata Bench

Subject : Disclosure of 'Connected Persons' of ______*(Name of PRA)*______________

Ref. : 'Connected Persons' as defined in the provision of Section 29A of IBC, 2016

Dear Sir,

In respect of the expression of interest ("EOI") submitted by us for submission of a resolution plan in the CIRP proceedings of the captioned Corporate Debtor (CD), the following information relating to 'Connected Persons' are being provided for your perusal.

Sl. No.	Particular	Name of PRA / Connected Person	PAN	Voter ID *(Must for Individual)*
1	Name of PRA			
2	Promoters of PRA (Refer Clause (i) of Explanation I of Sec 29A(j) of IBC, 2016 read along with Section 2(69) of the Companies Act, 2013)			
3	Management of PRA (Refer Clause (i) of Explanation I of Sec 29A(j) of IBC, 2016 read along with Section 2(53); 2(94) and 203 of the Companies Act, 2013)			
4	Person controlling the PRA (Refer Clause (i) of Explanation I of Sec 29A(j) of IBC, 2016 read along with Section 2(27) of the Companies Act, 2013)			
5	Person who shall be the promoter or in management or control the business of the CD during the implementation of the resolution plan (Refer Clause (ii) of Explanation I of Sec 29A(j) of IBC, 2016 read along with Section 2(27) of the Companies Act, 2013)			
6	Holding Company of the PRA (Refer Clause (iii) of Explanation I of Sec 29A(j) of IBC, 2016 read along with Section 2(46) of the Companies Act, 2013)			

7	Subsidiary Company of the PRA (Refer Clause (iii) of Explanation I of Sec 29A(j) of IBC, 2016 read along with Section 2(87) of the Companies Act, 2013)			
8	Associate Company of the PRA (Refer Clause (iii) of Explanation I of Sec 29A(j) of IBC, 2016 read along with Section 2(6) of the Companies Act, 2013)			
9	Related Party of PRA (Applicable where PRA is an ***Individual***)			
10	Related Party of *Promoter* of PRA (Refer Clause (iii) of Explanation I of Sec 29A(j) of IBC, 2016 read along with Section 5(24A) of IBC, 2016 and / or Section 2(76) of the Companies Act, 2013)			
11	Related Party of the *Person in Management* of PRA (Refer Clause (iii) of Explanation I of Sec 29A(j) of IBC, 2016 read along with Section 5(24A) of IBC, 2016 and / or Section 2(76) of the Companies Act, 2013)			
12	Related Party of the *Person in Control* of PRA (Refer Clause (iii) of Explanation I of Sec 29A(j) of IBC, 2016 read along with Section 5(24A) of IBC, 2016 and / or Section 2(76) of the Companies Act, 2013)			

Important Notes:

a) *The expression 'PRA' stated above meaning Prospective Resolution Applicant and includes the meaning of a Resolution Applicant, for the limited purpose of this disclosure.*

b) ***In the event where the PRA is a consortium and/or more than one 'person' (as per Section 2(23) of IBC, 2016), acting jointly and/or in concert, then the above tabulated information needs to be submitted for each of such Co-PRAs.***

Declarations

I/We declare and confirm that the above disclosure of 'Connected Persons' is to be considered as an integral part of the undertaking, declaration, affidavits and/or any other documents submitted relating to compliance and assessment of Section 29A of IBC, 2016.

Further, I/We affirm that the PRA and/or any of its 'connected persons' does not suffer from any ineligibility or disqualification in terms of Section 29A of IBC, 2016.

Yours faithfully,

On behalf of __*(applicant)*____

Signature: _________________
Name of Signatory:
Designation:
Company Seal/Stamp

15. Annexure F – Format of Confidentiality Undertaking

[To be printed in Stamp Paper of value not less than INR 100]

CONFIDENTIALITY AGREEMENT

THIS CONFIDENTIALITY AGREEMENT ("Agreement") is made on this _____ day of _____________ 2026

by and between:

CA Santanu Brahma, being registered insolvency professional with IP Registration No.: IBBI/IPA-001/IP-P-01482/2018-2019/12251, was appointed as a Resolution Professional ("**Disclosing Party/RP**") of **APL Metals Ltd. ("Corporate Debtor"** or "**Company**"), a company incorporated under the Indian Companies Act, 1956 having its registered office at **17, Lake Terrace, PS: Sarovar and PO: Sarat Bose Road, Lake Market, Kolkata - 700029, West Bengal,** which is undergoing Corporate Insolvency Resolution Process ("**CIRP**") under the provisions of the Insolvency and Bankruptcy Code, 2016 ("**Code**") and its applicable regulations, as amended from time to time, of the **FIRST PART**;

And

______________________________, a company incorporated in ________________ and having its registered office at ______________________________________ (the "**Recipient/Resolution Applicant**", which expression shall, unless excluded by or repugnant to the context or meaning thereof, include its successors, transferees and permitted assigns) of the **SECOND PART**.

(The Disclosing Party/RP and the Recipient/Resolution Applicant hereinafter also referred to individually as a "**Party**" and collectively as the "**Parties**")

WHEREAS:

a) Pursuant to an invitation for expressions of interest dated ___________ published by the RP in _______________________________ newspapers on __________, the RP had invited expressions of interest ("**EoI**") from potential resolution applicants for the purpose of submission of resolution plans for the Company in accordance with the provisions of the Code. The Resolution Applicant, has accordingly, submitted its EoI to the RP on ___________________.

b) The Resolution Applicant proposes to submit a resolution plan in respect of the Company ("**Resolution Plan**") to the RP, in accordance with the Code. For the purpose of such preparation, submission and negotiation of the Resolution Plan ("**Purpose**"), the RP may provide the Resolution Applicant with access to relevant information in that respect, provided that the Resolution Applicant provides a confidentiality undertaking to the RP with respect to such information provided.

c) In view of the above, the RP will be sharing the relevant information, comprising/ containing certain Confidential Information (as defined in Clause 1 below) with the Resolution Applicant and accordingly, the Parties have agreed to enter into this Agreement and be bound by the terms and conditions hereinafter set forth governing, inter-alia, the disclosure, use and protection of such Confidential Information.

NOW THEREFORE THIS AGREEMENT WITNESSETH that for good and valuable consideration, the receipt and sufficiency of which are hereby acknowledged, the Parties agree as follows:

1. **"Confidential Information"** shall mean all information, whether in written, oral, pictorial, electronic, visual or other forms, including information in the virtual data room ("VDR"), relating, in any manner whatsoever, to the Company or to any group entity (including any holding, subsidiary, associate, joint venture or related entity) of the Company or in relation to the resolution plan process. Without prejudice to the generality of the foregoing, Confidential Information includes, without limitation:

   (i) any information which relates to the business, sales and marketing, operations, pricing arrangements, suppliers, customers, network, finance, technology, corporate, organization, management, strategic initiatives and plans, policies and reports, the financial position of the Company;

   (ii) any drawing, calculation, specification, instruction, diagram, catalogue, manual, data, templates, models, prototypes, samples, presentations, proposals, quotations, computer programs, software, belonging to or vested in the Company or in which the Company has an interest of any kind;

   (iii) any unpatented invention, formula, procedures, method, belonging to or vested in the Company or in which Company has an interest of any kind;

   (iv) any unregistered patent, design, copyright, or trademark including any pending applications and any intellectual or industrial proprietary right, belonging to or vested in the Company or in which the Company has an interest of any kind;

   (v) any information belonging to identified third parties with whom the Company has business dealings;

   (vi) any proposed business deals, contracts or agreements to which Company is a party;

   (vii) the Information Memorandum in respect of the Company prepared under the provisions of the Code by the RP and information contained in VDR;

   (viii) contents of its Resolution Plan;

   (ix) particulars of any negotiations conducted with the Committee of Creditors on its Resolution Plan; and

   (x) financial terms or scores of any other resolution applicant (if disclosed to the Recipient) in the course of or as the process of negotiation with the Recipient.

2. The Recipient shall at all times observe the following terms:

   (i) it shall hold in trust and in confidence, the Confidential Information provided to the Recipient by the Disclosing Party;

(ii) it shall not, directly or indirectly use the Confidential Information for any purpose other than for the Purpose or for causing an undue gain or undue loss to itself or any other person;

(iii) it shall not disclose or reveal (or permit the disclosure or revelation of) any Confidential Information to any person or party whatsoever (save and except as provided below) without the prior consent of the Disclosing Party;

(iv) it may disclose the Confidential Information to its employees, advisors, directors and/or its Affiliates (together the "Representatives"), strictly on a need to know basis and solely for the Purpose, provided always that, each of these Representatives shall, in the course of their duties be required to receive, observe and consider the confidentiality obligations set out hereunder when working towards the Purpose and shall be bound by confidentiality obligations that are at least as stringent as the obligations set out in this Agreement. The Recipient acknowledges that any agreement (written or otherwise) entered into between the Recipient and the Representatives would not discharge the Recipient from its confidentiality obligations under this Agreement. In any event, the Recipient shall remain liable and responsible for any confidentiality breaches by its Representatives and breach by any Representative of the Recipient shall be deemed as breach of this Agreement by the Recipient. For the purposes of this Agreement, the term "Affiliate" shall mean, with respect to the Recipient, any person or entity who is directly or indirectly Controlling, or is Controlled by, or is under the direct common Control of the Recipient and the term "Control" means a person who has the power to direct the management and policies of any person or entity, directly or indirectly, whether by ownership of voting securities, board control, by contract or otherwise. The terms "Controlling" and "Controlled by" or "under common Control" shall have corresponding meanings;

(v) it shall use the same degree of care to protect the Confidential Information as the Recipient uses to protect its own confidential information but no less than a reasonable degree of care to prevent the unauthorized access, use, dissemination, copying, theft and/or republication of the Confidential Information;

(vi) it shall at no time, discuss with any person, the Confidential Information or any other matter in connection with, or arising out of, the discussions or negotiations in relation to the Purpose (other than to the extent permitted hereunder);

(vii) it shall immediately, upon the earlier of (a) the conclusion of the Purpose; or (b) termination of this Agreement as per Clause 10 below; or (c) a notification by the Disclosing Party, surrender and return to the Disclosing Party, all Confidential Information and any notes, memoranda or the like, including any copies or reproductions in its possession, or destroy the same in accordance with the directives of the Disclosing Party, in each case, except to the extent, retention of such Confidential Information is required under applicable law, provided that the Recipient in these cases, shall notify the Disclosing Party of the information that has been retained as a result of such applicable law along with the corresponding details of the applicable law which warranted such retention;

(viii) it shall not publish any news release or make any announcements or denial or confirmation in any medium concerning this Agreement or its proposal to prepare/ submit the Resolution Plan or contents of Resolution Plan in any manner nor advertise or publish the same in any medium, without the prior written consent of the Disclosing Party;

(ix) it shall promptly notify the Disclosing Party of any Confidential Information which has been lost or disclosed or used by any unauthorized third party provided that such notification shall not relieve the Recipient from any liability arising from its breach of this Agreement;

(x) it shall protect against any unauthorized disclosure or use, any Confidential Information of the Company that it may have access to in any manner.

3. The Recipient shall not be liable for the disclosure or use of the Confidential Information in the event and to the extent that such Confidential Information:

   (i) is or becomes available to the public domain without breach of this Agreement by the Recipient; or

   (ii) is disclosed with the prior written approval of the Disclosing Party; or

   (iii) was in the possession of the Recipient prior to its disclosure to them under this Agreement from another source not under any obligation of confidentiality to the provider; or

   (iv) is disclosed pursuant to any law or court order or the stock exchange requirement provided that in the event the Recipient is required to make such disclosure pursuant to a court order / stock exchange announcement, then in that case the Recipient shall only disclose the Confidential Information to the extent required and to the extent permissible, promptly notify the Disclosing Party in advance, so that the Disclosing Party has the opportunity to object to such disclosure or discuss the extent of disclosure by the Recipient.

4. The Recipient agrees that the Disclosing Party, by the disclosure of the Confidential Information to the Recipient, does not grant, express or implied, any right or license to use the Confidential Information for any purpose other than the Purpose contemplated under this Agreement or vest any intellectual property rights or legal or beneficial interest in the Confidential Information so disclosed to the Recipient.

5. For the avoidance of doubt, nothing in this Agreement shall compel the Disclosing Party to disclose to the Recipient, any or all the Confidential Information requested by the Recipient and the Disclosing Party shall, at all times during the subsistence of this Agreement, reserve the right to determine, in its sole discretion, whether it shall disclose such Confidential Information (in whole or part).

6. The Disclosing Party makes no representation, warranty or inducement, whether express or implied, as to the accuracy or completeness of the Confidential Information and shall not be liable to the Recipient for any damage arising in any way out of the use of, or termination of the Recipient's right to use the Confidential Information. The Disclosing Party has not verified or audited the information and the information so provided is based on books and records available with the Company. The Disclosing Party does not take any responsibility for any decisions made by the Recipient based on the information provided. The Recipient shall exercise its own diligence before making any conclusion or decision.

7. The Recipient acknowledges that the Confidential Information is valuable to the Disclosing Party and that damages (including, without limitation, all legal fees and expenses on a solicitor and client basis) may not be a sufficient remedy for any breach of its obligations under this Agreement and the Recipient further acknowledges and agrees that the remedies of specific performance or injunctive relief (as appropriate) without the necessity of posting bond, guarantees or other securities, are appropriate remedies for any breach or threatened breach of its obligations under this Agreement, in addition to and without prejudice to, any other remedies available to the Disclosing Party at law or in equity.

8. The Recipient shall indemnify and hold harmless the Disclosing Party against all losses, damages and liabilities, including but not limited to all legal fees and expenses, arising from or connected with any breach of this Agreement, including but not limited to any gross negligence or willful misconduct in respect of the Confidential Information, by the Recipient and/or its Representatives.

9. The Recipient shall not, without the prior written consent of the Disclosing Party, engage any advisor, whether professional, legal or otherwise, where a conflict of interest exists with the Company or the Disclosing Party in relation to the corporate insolvency resolution process of the Company.

10. This Agreement shall be effective and shall stay in force for a period of three (3) years from the date first stated above. Upon expiry of this Agreement, the confidentiality obligations of the Parties herein shall cease, provided that payment obligations if any that may arise under this Agreement (including under the indemnity Clause 8 above) shall survive the termination of this Agreement.

11. All notices and other communications provided for hereunder shall be: (i) in writing; and (ii) hand-delivered, sent through an overnight courier (if for inland delivery) or international courier (if for overseas delivery) to a party hereto or sent by electronic mail, at its address specified below or at such other address as is designated by such party in a written notice to the other parties hereto.

For Disclosing Party/RP
Postal Address: AH 276 Salt Lake, Sector II, Kolkata 700091
Contact Person Email: **apl.ibc1@gmail.com**

For Recipient/Resolution Applicant
Postal Address:
Contact Person Email:

All such notices and communications shall be effective: (i) if hand-delivered, when delivered; (ii) if sent by courier, (a) one (1) business day after its deposit with an overnight courier if for inland delivery; and (b) 5 (five) calendar days after it deposits with an international courier if for an overseas delivery; and (c) if sent by registered letter, when the registered letter would, in the ordinary course of post, be delivered whether actually delivered or not; and (iii) if sent by electronic mail, when actually received in a readable form.

12. If any provision of this Agreement is invalid or illegal, then such provision shall be deemed automatically adjusted to conform to the requirements for validity or legality and as so adjusted, shall be deemed a provision of this Agreement as though originally included. If the provision invalidated is of such a nature that it cannot be so adjusted, the provision shall be deemed deleted from this Agreement as though the provision had never been included, in either case, the remaining provisions of this Agreement shall remain in full force and effect.

13. No amendments, changes or modifications of any provision of this Agreement shall be valid unless made by a written instrument signed by a duly authorized representative of each of the Parties.

14. No failure or delay by any Party in exercising any right, power or privilege hereunder will operate as a waiver thereof, nor will any single or partial exercise thereof preclude any other exercise thereof or the exercise of any other right, power or privilege hereunder.

15. Neither Party may assign or transfer its rights or obligations contained in this Agreement or any interest therein without the prior written consent of the other Party.

16. This Agreement shall be governed by and construed in all respects according to the laws of India and, the Parties hereto agree to submit to the exclusive jurisdiction of the courts of Kolkata, WB.

17. This Agreement comprises the full and complete agreement of the Parties hereto as at the date hereof with respect to the disclosure of Confidential Information and supersedes and cancels all

prior communications, understandings and agreements, if any, between the Parties hereto, whether written or oral, expressed or implied.

18. The Disclosing Party acknowledges that, in the ordinary course of business, the Recipient may be engaged through separate platforms in the origination of loans (including the provision of debt financing for transactions similar to the transactions contemplated herein) and syndicated bank debt, and nothing in this Agreement shall restrict such activities of such other platforms, provided that none of the Confidential Information is used or disclosed in connection therewith and such transactions are not in contravention of the Code or with the corporate insolvency resolution process of the Company.

19. This Agreement may be executed in counterparts, each of which when taken together shall constitute one and the same instrument.

IN WITNESS WHEREOF, the Parties hereto have caused their duly authorized representatives to set their hands the day and year first above written.

Signed by for and on behalf of the
Disclosing Party/RP

____
Santanu Brahma
Resolution Professional for APL Metals Ltd. – In CIRP

in the presence of

____
Name:
Designation:

Signed by for and on behalf of the
Recipient/Resolution Applicant

____
Name:
Designation:

in the presence of

____
Name:
Designation: